

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No.243/TT/2021

Dated: 14.06.2021

To,

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block, Truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period for assets under NLC-I transmission system in Southern Region

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 2.7.2021:

- a. With regard to de-capitalization during 2014-19 and 2019-24 period, submit the following information:
 - i. Specify the date of commencement of dismantling of old equipment and the date since when the new equipment is being used.
 - ii. Specify the Competent Authority to approve the Additional Capital Expenditure (ACE). Whether the Competent Authority has approved the projected ACE, if so, submit the copy of the approvals.
 - iii. Whether the proposed replacement of equipment was discussed and approved by the beneficiaries.?
 - iv. What is the estimated life of the replaced equipment.? What is the proposed extension in the life of the Project from the date of replacement of the equipment.? What is the basis for arriving at the life extension of the project.?
 - v. The petitioner has proposed to replace defective equipments. Whether the

petitioner has replaced this equipment earlier, if so, submit the details of the same.

- vi. The performance and test report of the proposed replaced equipment.
 - vii. The replacement policy of various sub-station equipment.
- b. Confirmation that no 'previously recognized liabilities' remains to be discharged beyond 2019-24 period.
 - c. Whether the entire scope of work under "Creation of 400/220 kV GIS Sub- stations in NCT of Delhi during 12th Plan Period (Part-B1) in Northern Region" is complete and the same is covered in the present petition. Also, provide the details/status of other assets covered in the transmission system/project, if any.
2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Asstt. Chief (Legal)